

Government of India
Central Board of Direct Taxes,
New Delhi, the

5th January 1976.

NOTIFICATION
(INCOME TAX)

No. 261/81(S-IT); In exercise of the powers conferred by sub section (1) of section 122 of the Income-tax Act, 1961 (43 of 1961) and of all other powers enabling it in that behalf, the Central Board of Direct Taxes hereby makes the following amendments to the Schedule appended to its Notification No. 729 dated 30-9-74 as amended from time to time.

In the Schedule

Against Sl.29 in Column.3,

For " 1. Spl. Survey Circle-VIII(C, Addl.C, D and E Wards).
2. Murshidabad.
3. Nadia. "

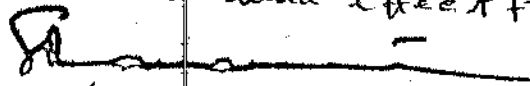
Read" 1. Murshidabad.
2. Nadia. "

* Against Sl.21 in Column.3,

For " 1. Dist. 24-Parganas. "

Read" 1. Dist. 24-Parganas.
2. Spl. Survey Circle-VIII(C, Addl.C, D and E Wards). "

This notification shall take effect from 5.1.76


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Under Secretary,
Central Board of Direct Taxes,
New Delhi.

I. T. C. C.